

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3834
ANSWERED ON:19.04.2005
COMMITTEES/COMMISSIONS ON DELHI POLICE
Murmu Shri Hemlal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several Commissions/Committees have been constituted by the Government for bringing in qualitative improvement and the welfare of the police personnel;
- (b) if so, the details thereof; and
- (c) the action taken/being taken by the Government on the recommendations of such Commissions/Committees?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (c): The Government had constituted Khosla Commission and Srivaswtava Committee to look into various facets of functioning of Delhi Police including qualitative improvement and welfare of the police personnel. The said Commission and the Committee had made wide ranging recommendations relating to functioning of the Delhi Police including housing, medical and educational facilities to its personnel, introduction of the Commissioner of Police System in Delhi; investigation of cases, supervision, recruitment and promotions; training public relates; jurisdiction of a police station, increase in manpower and PCR vans etc.

Implementation of these recommendations is a continuous process. Most of these recommendations have been accepted and implemented fully or partially. In pursuance of these recommendations, the Government have taken various steps to improve the working conditions of the Delhi Police personnel including precautions not to put them on duty for more than 12 hours in a day; ensuring one day's rest to each and every police personnel in two weeks` time, inclusion of training programme on behavior of police personnel in the basic training course and the unit level courses; purchase of ready built flats for residential purposes; holding of Sampark Sabha at Police Stations to redress the grievances of police personnel; time bound clearance of dues like medical claims, leave travel concession, traveling/daily allowance etc. restoration of casual leave entitlement at higher level and sanction of monthly ration money to sub-ordinate police personnel.